#### From No. 4 See Rule 42 ) ADMINISTRATIVE TRIBUNAL CENTRAL GUWAHATI BENCH:



#### ORDERSHEET

Date

1. Original Application No:/2009			* .
2. Mise Retition No		•	
3. Contempt Petition No/			
4. Review Application No		\$ 5	
Respondant(S) Le-O. I Porce			
Advocate for the Applicant(S): Spi E.S. Simha	<b></b>		
Advocate for the Respondent(S): 610, CBS C. Mo.M. Le A	Ihmed aktor	state 1	6)-

This Execution political has been filed by The 16.03.2009. Connel for Applicant 1000 1000 for non-compliance with the order dated 19.12.08 panes in 0.A 187/64 and 0.A 249/107 (disposed of by a common offer) by the Respondent authority within and for even exprision St stipulated period of 66 (fixty) Loups from the date of recoupt the order on 31,12,08, Hence this application for execution or the order at. 19.12.00 lacid before The

Notes of the Registri

Harible court for fullen order.

Section officer

Mr C.S. Sinha, Connincel appearing for the Applicant, and perjused the materials placed on record. Copies of this E.P. have already been served on Mr M.U. Ahmed, learned Addi. Standing Counsel for the Union of India, Ms U. Das, learned Counsel representing the State of Tripura.

Order of the Tribunal

Issue notice to the Respondents requiring them to file their reply by 30.04.2009.

Pendency of this E.P. shall not stand on the way of the Respondents to comply

. - wowh . . . . . . . . . . . .

Motices to the Respondents requiring Hem to tile their reply soften

the order dated 19.12.2008 of this Tribunal Nos.187/2004 O.A. rendered in and249/2007.

Call this matter on 30.04.2009.

(M.R. Mohanty) Vice-Chairman

copies of Nothe Obder df. 16.3.2009 Sent to Efsection for issued to all bespondent 1-4 by Begg. Alspoor.

nkm

30.04.2009

MNO 1341-1344

Notice copies duly served on R-140. Q.

Reply not bild.

294.09.

Reply not tiled.

14.5.09.

/bb/

Mr.C.S.Sinhá, learned counsel for the Applicant is present. Mr.M.U.Ahmed, learned Addl. Standing counsel for the Govt. of India is also present. Ms.U.Das, learned counsel for the State of Tripura informs that State of Tripura has taken steps to file writ application in the Hon'ble High Court challenging the order of this

Tribunal; non-compliance of which is the subject matter of the present E.P. She prays for

adjournment in this matter.

In the aforesaid premises, call this matter on 15.05.2009.

> (M.R.Mohanty) Vice-Chairman

Notice copy day
servey on R-3,4

#### E.P.1 of 2009 in O.A.187 of 04

15.05.2009

None appears for the Applicant nor the Applicant is present. However, Mr. M. U. Ahmed, learned Addl. Standing Counsel representing the Government of India is present.

- 2. Ms. U.Das, Advocate, representing the State of Tripura, disclose that the order of this Tribunal rendered finally on 19.12.2008 in O.A.No.187 of 2004 and O.A.No.249 of 2007 have already been challenged before Agartala Bench of the Hon'ble Gauhati High Court by way of filing Writ Petition Nos. W.P.C No.126 & 127 of 2009. She informs, further, that by an order dated 14th May 2009, the order of this Tribunal, rendered on 19.12.2008 has already been stayed by the said Agartala Bench of the Hon'ble Gauhati High Court.
- 3. In the aforesaid premises, send a copy of this order to the Applicant in the address given in the O.A and call this matter on the June, 2009.

(M.R.Mohanty) Vice-Chairman

18.5.09

Her, K. Das,

Please send copy

Of the order off

15.5.09 to the

15.5.09 to the

Address given in the

Address given in the

Address given in the

Address given in the

Copyet of order

dated 15/5/09 send im

to D/See. Lor

issuing to applicant

issuing D/No-2489

[19/5/19. D/- 2489

Reply not biled.

5.6.09.

In order to execute the common order dated 19.12.2008 (rendered in O.A. Nos.187/2004 and 249/2007) Applicant has filed this E.P.1/2009. By way of filing reply the Respondents have disclosed that the common order dated 19.12.2008 rendered in O.A. Nos. 187/2004 and 249/2007 of this Tribunal has already been stayed by the Hon'ble Itanagar Bench of the Gauhati High Court on 14.05.2009 in W.P.(C) Nos.126/2009 and 127/2009.

08.06.2009

Ms.Usha Das, learned counsel for the "Respondent Nos.3 & 4 undertakes to serve copies of this reply on the counsel for the **Applicant** and on the other CO-Respondents/counsel appearing for the co-Respondents.

Call this matter on 28.07.2009, ewaiting rejoinder from the Applicant.

Send copies of this order to the Applicant and to the Respondents in the address given in the O.A./E.P.

Vice-Chairman

8.6.09 (u. Das) Send Girs as Ini order boisse Applicant ! and the Reportints in the Address given in O.A. ingel

The war was the

8.6.2009 Reply to the Exewhim Petition has been filed by the Respondents. No 2 19 through their WADV. Miss Le. Das, Add. egsc. copy not Served. B8/6/05

copies of assunder 08.6.2009 Sensy to the Hisection for issning to the applicant & Respondent-by poor Isenes nice meno

No. 3251 to 3254. N 10.6.69

9/6/09 Repty bill.

# E. P.No. 01/2019 (0A-NO-187/2005)

28.07.2009

None appears for the Appliant the Applicant is present. Mr M.U. Ahmed learned Addl. Standing Counsel for the Union of India, and Ms U. Das, learned Counsel for the State of Tripura, are present

In order to execute the common order dated 19.12.2008 (rendered in O.A. Nos.187/2004 and 249/2007), the Applicant filed the present E.P.No.01/2009.

By way of filing a reply, the Respondents (State of Tripura) have disclosed that the common order dated 19.12.2008 (rendered in O.A.Nos.187/2004 and 249/2007) of this Tribunal has already been stayed by the Agartala Bench of the Hon'ble Gauhati High Court on 14.05.2009 in W.P.(C) Nos.126/2009 and 127/2009.

Since the order sought to be executed has already been stayed by the Hon'ble Gauhati High Court, this E.P.No.01/2009 is hereby dropped with grant of liberty to the Applicant to take appropriate steps after the disposal of the aforesaid Writ Petitions.

Send copies of this order to the Applicant and to the Respondents of O.A.Nos.187/2004 and 249/2007.

Free copies of this order be also supplied to Mr C. Sinha, Advocate, Agartala/Tripura and to Mr M.U. Ahmed, learned Addl. Standing Counsel for the Union of India and to Ms U. Das, learned Counsel for the State of Tripura.

(M.K. Chaturvedi) Member (A) (M.R. Mohanty) Vice-Chairman

Copy of The order

Dated - 28-7-2009 
Prepeared and Send

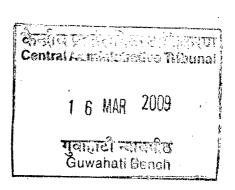
to D. Section for issuing

of The Same to The

respondents vide D.No
9148-9155

Date: -5/8/09

B. 8.00



# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

Execution petition Application No

1 of 2009

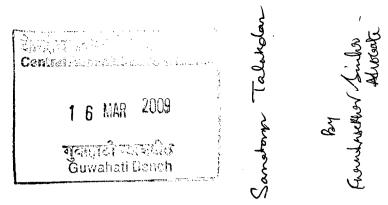
Shri Sanatan Talukdar, IFS

#### **VERSUS**

Union of India and others

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

EXECUTION PETITION NO.1/2009
Application of 2009

(IN OA 187/2004 & OA 249/2007

Disposed of on 19.12.08)

#### IN THE MATTER OF

Shri Sanatan Talukdar, IFS
Chief Conservator of Forests
Office of the Principal Chief Conservator of Forests.
Government of Tripura, Agartala

#### **VERSUS**

- Union of India, represented by the Secretary to the Government of India, Ministry of Environment & Forests, Parayavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi- 110003
- Union Public Service Commission, represented by the Chairman, UPSC, Dholpur House, Shajahan Road, New Delhi.
- The State of Tripura, represented by the Chief Secretary, Department of Forests, Government of Tripura, Agartala.

yang sakemban Bench Guwahati Bench

4. The Secretary to the Government of Tripura General Administration (A.R) Department Agartala.

**AND** 

#### IN THE MATTER OF

The Applicant is aggrieved for non compliance with the order dated 19.12.08 passed in OA 187/04 and OA 249/07 (disposed by a common order) by the Respondent authority within and / or even expiry of stipulated period of 60 (sixty) days from the date of receipt of the order on 31.12.08. Hence this application for execution of the order dated 19.12.08 of the Hon'ble Tribunal.

The Applicant above named Most respectfully Sheweth.

- 1. That the applicant, a member of Manipur-Tripura Cadre of Indian Forest Service, was imposed penalty of reduction of pay by one stage in his time scale of pay for two years without increment for the said period. Against this, he made OA 48/2000 before this Hon'ble Tribunal which set aside the penalty. State authority implemented the order of the Hon'ble Tribunal. In the meantime, the Applicant received promotions to the post of Conservator of Forests and Chief Conservator of Forests respectively.
- 2. That, thereafter, by issuance of memo dated 31.07.04 the old Charge Sheet/Departmental Proceeding was sought to be revived. The Applicant challenged this in OA 187/2004 before this Hon'ble Tribunal, seeking reliefs, inter alia, for quashing memo dated 31.07.04.

- Sanadan Talekola b Gundazek Birlus
- 3. During the currency of OA 187/04, the Applicant was superseded in the matter of the promotion to the next higher post, viz; Addl. Principal Chief Conservator of Forests in Tripura state. Against such supersession, he made OA 294/07 before this Hon'ble Tribunal, seeking reliefs, inter alia, for promotion to the post of Addl. Principal Chief Conservator of Forests.
- 4. That on 19.12.08 Hon'ble Tribunal disposed of both the OAs by a common order, quashed the revival of Disciplinary Proceedings and directed the Respondent Authority to provide relief to the Applicant within 60 (sixty) days from the date of the receipt of the order.

Copy of the order dated 19.12.08 is enclosed as Annexure 1

- 5. That on 31.12.08 Ld. Counsel of the Applicant made letter to the Chief Secretary, Govt. of Tripura, along with the copy of the order of the Hon'ble Tribunal dated 19.12.08 and requested for compliance with the direction of the Hon'ble Tribunal. The office of the Chief Secretary received the letter on 31.12.08 itself.
  Copy of the letter dated 31.12.08 is enclosed as Annexure 2
- 6. That with the letter dated 31.12.08, the Authority received the order of the Hon'ble Tribunal dated 19.12.08. But even after expiry of stipulated period of 60(sixty) days from 31.12.08, the Applicant is kept without relief, which they cannot do.. Hence this application.
- 7. That Your Lordships are prayed for directions to the State Respondents for the implementation of the order dated 19.12.08.
- 8. That the rest would be submitted at the time of the hearing.

Sanakan Talekdan

In such circumstances, it is humbly prayed that Your Lordships would be graciously pleased to

- (a) Admit this petition.
- (b) Pass an order directing the Respondent Authority to execute / comply with the directions of this Hon'ble Tribunal in order dated 19.12.08( in OA 187/04 and OA 249/07, so that the Applicant gets reliefs as per order dated 19.12.08)
- (c) Pass any other relief/ reliefs in Your Lordships may deem fit and proper in the present petition.

#### **AND**

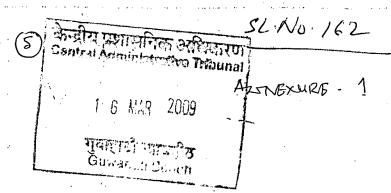
For this act of kindness, Your Applicant as in duty bound shall ever pray.

#### **VERIFICATION**

I, Shri Sanatan Talukdar, S/o Late Bipin Chandra Talukdar, presently holding the post of Chief Conservator of Forests (Administration), Forest Department, Government of Tripura, do hereby declare and state that the statement in para 1 to 8 are true to my knowledge and I have not suppressed any material fact.

And I sign this verification this  $\sqrt{3^{1/4}}$  day of March, 2009

Sandon Talukdar



## CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

O.A. No. 187 of 2004 With O.A. No. 249 of 2007 Guwahati, this the 19th day of December, 2008

The Hon'ble Shri Manoranjan Mohanty, Vice-Chairman The Hon'ble Shri S.N. Shukla, Member [Administrative]

## O.A.No. 187 of 204

Shri Sanatan Talukdar, IFS Chief Conservator of Forests Office of the Principal Chief Conservator of Forests Government of Tripura, Agartala

By Advocate Mr. C.S. Sinha

**Applicant** 

Versus

- 1. Union of India, represented by the Secretary to the Government of India, Ministry of Environment & Forests, Parayavaran Bhawan, C.G.O. Complex, Lodhi Road, New Delhi-110 003
- 2. Union Public Service Commission, represented by the Chairman, UPSC, Dholpur House, Shajahan Road, New Delhi.

The State of Tripura, represented by the Chief Secretary, Department of Forests, Government of Tripura, Agartala

- 34. The Secretary to the Government of Tripura General Administration [A.R.] Department Agartala.
- 5.Shri S.K.Saha Special Commissioner of Departmental Inquiries, Melarmath, Agartala.

By Advocates:

Mr.M.U. Ahmed, A.C.G.S.C.

Mr. M.R.Pathak & Ms. U.Das for the State of Tripura

Respondents

(6)

#### O.A. No.249 of 2007

Shri Sanatan Talukdar, I..F.S., Chief Conservator of Forests, Office of the Principal Chief Conservator of Forests, Government of Tripura, Agartala केन्द्रीय प्रशासनिक अधिकरण Central Administrative Traunal 1 6 MAR 2009 गुवालाडी न्यावपीठ Guwanati Bench

Applicant

By Advocate: Mr. C.S. Sinha

Versus

- 1. Union of India, represented by the Secretary to the Government of India, Ministry of Environment & Forests Paryavaran Bhawan, C.G.O. Complex, New Delhi-110 003
- 2. The Union Public Service Commission, represented by the Chairman, UPSC, Dholpur House, Shajahan Road, New Delhi.
- 3. The State of Tripura, represented by the Chief Secretary, Department of Forests, Government of Tripura, Agartala
- 4. The Secretary to the Government of Tripura, General Administration [AR] Department, Agartala.

Respondents

By Advocates: Mrs. M. Das, A.C.G.S.C.

Mr. M.R. Pathak and Ms. U.Das for the State. of Tripura

#### ORDER

#### Manoranjan Mohanty, Vice-Chairman:-

Applicant, a member of Manipur-Tripura Cadre of Indian Forest Service, was charge-sheeted in a Departmental/Disciplinary Proceeding initiated on 01.08.1987. During pendency of the said Departmental Proceeding, his juniors got superseding promotions and the case of the Applicant remained in sealed-cover. Penalty of reduction of pay by one stage in the time-scale of pay for a period of two years without increment for the said period was, ultimately,

Comball Post

mposed on him on 30.07.1998. Applicant challenged the said penal order before this Tribunal in an earlier Original Application No.48 of 2000; which was allowed on 19.12.2001 [by quashing the order of punishment; mainly on the ground [a] that the representation [directed against the Inquiry Report] was not taken into consideration at the time of passing of the penal order and [b] while passing the penal order the joint cadre controlling Authority was not consulted] and the General Administration [AR] Department of the State Govt. of Tripura also passed an order, on 22.05.2002, setting aside the punishment order dated 31.07.1998. In the meantime, during pendency of the earlier O.A. No.48/2000, the Applicant was granted promotion [on 22.09.2000] as Conservator of Forests [with effect from 31.07.2000] and as Chief Conservator of Forests by an order passed on On 05.06.2002, the Applicant claimed promotional benefit 19.11.2001. retrospectively [w.e.f. the date his junior A.K. Singh, IFS, got promotion] and, on consideration of the same, orders were passed, on 29.09.2006, anti-dating his promotion w.e.f.06.01.1996 i.e. the date on which A.K. Sigh, IFS, was promoted Conservator of Forests. By issuance of 2 different Memos [Dated 31.07.2004] the old Charge-sheet/Departmental Proceeding was sought to be revived and an Enquiry Officer was appointed, virtually, to start a de-novo proceeding [against the Applicant] on self same allegations/charges. Applicant has challenged the said action of the Respondents in the present \*Original Application [No.187 of 2004] filed under Section 19 of the Administrative Tribunals Act, 1985. His further supersession [in the matter of promotion to next higher post/rank in IFS] is the subject matter of challenge in Original Application No.249 of 2007. Both the matters being inter-linked, although heard one after the other, are being dealt with and disposed of by this

common order.

1 6 MAR 2009 प्रकार ने स्थापिक Guwahati Bench

by Will

"[a] To set aside the Memorandum No.F.11[9]-GA [AR] /91 [S] /1258-1260 dated 31.07.2004 reviving the Disciplinary Proceeding under Memorandum No.F.11 [9] – ARD / 91 dated 01.08.1997.

[b] To set aside the Order No.F.11[9] – GA [AR] / 91 [S] / 1261-1264 dated 31.07.2004 being the appointment letter of Inquiry Officer.

[c] To direct the Respondents to provide the Applicant with the reliefs sought for in his representation dated 05.06.2002.

[d] Any other relief/reliefs to which the Applicant is entitled under the facts and circumstances of the case and as may be deemed proper by this Hon'ble Tribunal."

## 3. Applicant has prayed as under in O.A.No.249 of 2007;-



- "[a] To direct the Respondents to consider promotion of the Applicant to the post of Additional P.C.C.F. as per recommendation of the D.P.C. held on 16.05.2007.
- [b] Any other relief or reliefs to which the Applicant is entitled under the facts and circumstances of the case and as may deem proper by this Hon'ble Tribunal."
- 4. By way of filing Written Statement, the Respondents have justified their action under challenge in O.A.No.187 of 2004. In O.A. No.249/2007, the respondents have disclosed, in essence, that for the reason of revival of the Departmental Proceeding against the Applicant, his further promotion matter have virtually been kept in sealed cover/withheld.
- 5. It is the case of the Applicant, as argued out by the learned Counsel appearing for the Applicant at hearing, is that on completion of the Departmental Proceeding, a penal order was passed and, upon judicial scrutiny, the said penal

for found high

1 6 MAR 2009

order was set aside by this Tribunal and, while doing so, no liberty was granted by this Tribunal [to the Respondents] to proceed, de novo, against the Applicant and that the Respondents, also passed an order, on 22.05.2002, setting aside the punishment. While doing so, the Respondents did not reserve their right to start the proceeding de novo, against the Applicant. It is also argued, on behalf of the Applicant, that at no point of time, the Respondents obtained leave from this Tribunal to proceed against the Applicant de novo and that, therefore, they are estopped to start the Departmental Proceeding, de novo, to cover up their lapses. On this ground, the Applicant has challenged the action dated 31.07.2004 of the Respondents in O.A.187 of 2004. Learned Counsel for the Applicant argued further to say that since revival of the Departmental Proceeding is bad, withholding of promotion [which is subject matter of O.A.249/2007] is also bad. Advocate for the Applicant has also relied upon the case of L.A. Singh [AR 1967 M.P. 284] and that of Rebatimohan [1976 [2] SLR 897] to support the stand of the Applicant.

On the other hand, learned Counsel appearing for the State Govt. argued that the State Government, being the Competent Authority, revived the proceedings against the Applicant and that there were no requirement to obtain leave from this Tribunal to proceed afresh; as this Tribunal set aside the penal order only on technical grounds and not on merits of the allegations leveled against the Applicant.

7. Upon hearing both the parties and upon perusal of the materials placed on record [including the concerned files of the State Govt.] we are of the view that the Departmental Proceeding reached its finality on passing of the penal order on 30.07.1998 and the same was set aside, on judicial scrutiny, by this Tribunal and, while doing so, this Tribunal did not grant liberty to the Respondents to proceed

1 6 MAR 2009

huldh high

not remitted back to the Disciplinary Authority [by this Tribunal] nor the Respondents approached this Tribunal [at any point of time] to proceed with the matter from any particular stage or to revive the Departmental Proceeding. Even while passing the order, on 22.05.2002, the State Govt. of Tripura did not retain its liberty to proceed with the matter de novo or from any particular stage. Learned Counsel appearing for the State Govt. of Tripura took as though various notings in the Departmental Files; from which it appeared to us that in order to stall his [Applicant] further promotion, the Departmental Proceeding was revived on 31.07.2004. Such action of the State Government appears to be an outcome of mala fides against the Applicant.

8. Thus, we hereby quash the entire action of the Respondents including the orders dated 31.07.2004 reviving the Departmental Proceeding against the Applicant and appointing Enquiry Officer.

Since we have now quashed the revival of the Departmental Proceeding against the Applicant, he deserves to be considered for next higher promotion. The sealed cover, if any, need be opened and consequential relief need be granted [to the Applicant] by the Respondents within a period of 60 days of receipt of a copy of this order. Respondents are directed accordingly.

10. While allowing both these cases, we impose a cost of Rs.2000/- to be paid [to the Applicant] by the Respondents.

Date on which copy is ready: 23/2-08
Date on which copy is delivered: 23/2-08
Cortified to be true copy

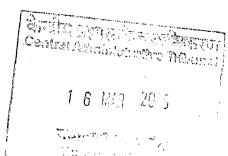
Section Officer (Jedl)

6. A. T. Guwahati Bench

Guwakati-5.

M.R. Mohanty Vice-Chairman

SO) S. N. Shukla, Hember (Adma)



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From: Mr. C.S. Sinha Advocate Gauhati High Court Agartala Bench

To The Chief Secretary Government of Tripura Agartala

Subject:

For compliance with the order dated 19/12/08 passed in OA187 of 2004 and 249 of 2007 by Ld. Central Administrative Tribunal, Guwahati in favour of my client, Sri Sanatan Talukdar, IFS.

Sir,

I am to inform you that my client, above named approached Ld. Central Administrative Tribunal, Guwahati, against revival of old Charge sheet / Departmental Proceeding vide memo dated 31/07/04 and preferred OA 187 of 2004. Then, against his super session in the matter of promotion to the post of Addl. Principal Chief Conservator of Forests, he preferred another OA 249 of 2007 before the Tribunal.

- On 19/12/08, Ld. Tribunal disposed of both the OAs and quashed the revival of 2. Disciplinary Proceeding and directed the Respondent Authority to provide relief to my client within 60 (sixty) days from the date of receipt of the copy of the order.
- Accordingly, I request your kind compliance with the direction of Ld. Tribunal (copy of the order dated 19/12/08 is enclosed).

Thanking you,

Yours faithfully

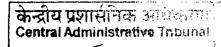
(Mr. Chandra Sekhar Sinha) 31/12

Dated, Agartala 31/12/08

Enclo: As stated above

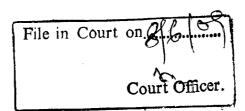


for the first



8 JUN 2009

गुवाहाटी न्याघपीठ Guwahati Bench



### BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

Title of the case:

Execution Petition No. 1/2009in OA No.

187 of 2004 with OA No. 249 of 2007

#### **BETWEEN** SHRI SANATAN TALUKDAR

.. Applicants.

**AND** 

#### UNION OF INDIA & ORS

.....RESPONDENTS

## Reply to the Execution petition submitted by the Respondents Nos. 34

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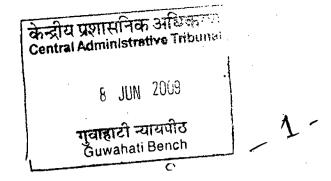
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med by: Llsha Dom.
Miss Usha Das
Advocci

Advocate

Date

: 08/6/09



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH GUWAHATI

**Execution Petition No. 1/2009** 

In OA No. 187/2004 With OA No. 249/2007

SHRI SANATAN TALUKDAR

.....applicant

-VERSUS-

UNION OF INDIA

.....RESPONDENTS

#### IN THE MATTER OF

Reply submitted by the respondent No. 3 and 4 to the Execution Petition filed by the applicant

- 1) That the respondents have received a copy of the Execution Peition and understood the contentions made thereof. Save and except, the statements, which are specifically admitted herein below rests, may be treated as total denial. The statements, which are not borne on records, are also denied and the applicant is put to the strictest proof thereof.
- 2) That with the answering respondents beg to submit that against the judgment and order dated 19.12.2008 passed in OA No. 187/2004

Deferior Darn

2.

केन्द्रीय प्रशासनिक अधिकणा Central Administrative Tribunal ' 8 JUN 2009

> गुवाहाटी न्यायपीठ Guwahati Bench

with 249/2007 the State of Tripura approached the Hon'ble Gauhati High Court, Agartala Bench by way of filing W.P. (C) No. 126/2009 with C.M. Application No. 132/2009 and W.P. (C) No. 127/2009 with C. M. Application No. 134/2009 and the Hon'ble High Court has been pleased to stay the order dated 19.12.2008 passed by the Hon'ble Tribunal on 14.5.2009.

Copies of the orders dated 14.5.2009 are annexed herewith and marked as Annexure- A, A1, B and B1 respectively.

3) That in view of the above facts and circumstances of the case the Hon'ble Tribunal may be pleased to close the Execution Petition.

Debroish Baow.

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

8 JUN 2009

गुवाहाटी न्यायपीठ Guwahati Bench

## 5

## **VERIFICATION**

I Shri Debasish Basu, Son of Shri Sunil Ranjan Basu, aged about 50 years							
at present working as Joint Resident Commissioner, Tripura Bhawan,							
Ramakrishna Mission Road, Birubari, Guwahati-16, who is taking steps in							
this case, being duly authorized by the competent authority hence competent							
to sign this verification for respondent No. 3 and 4, do hereby solemnly							
affirm and state that the statement made in paragraph							
are true							
to my knowledge and belief, those made in paragraph							
being matter of records, are							
true to my information derived there from and the rest are my humble							
submission before this Humble Tribunal. I have not suppressed any material							
fact.							
And I sign this verification this 8 <sup>th</sup> day of June 2009 at Guwahati.							
Schoolish Barn							

DEPONENT

Signature

COMPAREL BY

Detarioh Dan

#### IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

CIVIL APPELLATE SIDE

America Al

Appeal from Civil Rule

C.M. Appl.No. 132/09 (In WP(C) 126/09

The Stide of Trospung of Ann.

Petitioner(s)

Versus

Some Sanatain Talux dan 11F8 4 cm.

Respondent(s)

For Mn. S. D. B. Br. Adv. Petitioner Mn. D. C. Nath, Adv.

MENTIFIED TO BE A TRUE COPY

Assistant Registral
Gauhari High Cour
Agartela Beauti
Agartela,
Authorised US Act of 1878

For Respondent

केन्द्रीय प्रशासनिक अधिकार Central Administrative Tribuna

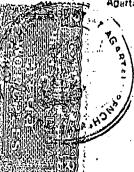
8 JUN 2009

गुवाहाटी न्यायपीठ Guwahati Bench

Noting by Officer or Advocate

Serial Date Office notes, require order

Guperintendent (Copying, Gauhati High Court Agartals Bench.



COMPARED BY

Defescol Baru.

Noting by Officer or

Advocate

STIPLED TO BE, A. TRUE

Assisiant Registrar,

Gauhati High Cour Agartala Beach: Agartala. Authorised U/S Act of IST

14 /132

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C.M. Appl No. 132 of 2009

WP(C) No. 126 of 2009

Serial

Nô

Office notes, reports, orders or proceedings
With signature Date

BEFORE

THE HON'BLE MR. JUSTICE U. B. SAHA THE HON'BLE MR. JUSTICE C. R. SARMA

4.05:2009

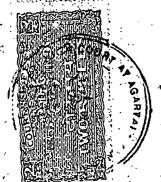
Let a notice calling upon the espondents to show cause as to why an nterim order shall not be passed as prayed for; and/or why such further and other order(s) should not be passed as this court may deem fit and proper.

The Notice is made returnable within a period of four weeks.

Meanwhile, the impugned order dated 9.12.208 passed by the learned Central Administrative Tribunal, Guwahati passed in Original Application (O.A.) No. 187 of 2004 hall remain stayed.

Seff-C.R. Savenia. Seff-11.B. Sedia. Judge Judge.

Delascal Dain



COMPARED BY

केन्द्रीय प्रशासानिक अल्ला Central Administrative Tribuits

8 JUN 20-3

ग्वाहाटी न्यायपाठ Guwahati Bench

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## IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH) CIVIL APPELLATE SIDE

W.P(C) No. 127 of 2009. Woth e.m. April . 134/09 Petitioner(s)

Sno Suncertan Ta Overdam, 1F3 of Drs.

Respondent(s)

Petitioner M. n. D. C. N. C. N. A. A.

MENTIFIED TO BE A TRUE COPY

Assistant Registrar Gauhati High Court, Agartola Beaut. Agartela Authorised II/S Act of 1878

For Respondent

Noting by Officer or Advocate

Serial Date Office notes, reports, orders

Superintendent (Copying) Guuhati High Court Aguitala Bench



केन्द्रीय प्रशासनिक अस्ति Central Administrative Tribuna

8 JUN 2009

गुवाहाटी चायपीठ Guwahati Bench

COMPARED BY Chilosophia Signature

O.A. 2419/2007 Dhaish Basa

गुवाहाटी न्यायपीठ Guwahati Bench

Defasish Daru

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## IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADISH)

CIVIL APPELLATE SIDE

Appeal from Civil Rule C.M. Appl.No. (in WP(C)

The Stede of Tropung of Aan.

Patitioner(s)

Versus

Low Ganutan Talendan, 1F5 de coro.

Respondent(s)

Petitioner Mnr. D. C. Nath, 17 dv.

EERTIFIED TO DE A TRUE COPY

Assistant Registrar, Gauhati High Court, Agartala Beach, Agartala

Authorised U/S Art of 1898.

Respondent

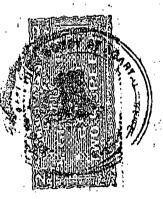
Cautati High Cours

Agartala tiench

केन्द्रीय प्रशास्त्र Central Administrative Inbuna

8 **JUN** 2009

गुदाहाटी न्यायणीठ Guwahati Bench



COMPAREL BY

Detasest Base

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Advocate	Serial No	Date	Office notes, reports, orders or proceedings With signature

TO BE A TRUE CO

Assistant Registrat Gauhail High Court. Agarteia Beach, Agartola. Lathorised U/S Act of 1979

BEFORE THE HON'BLE MR. JUSTICE U. B. SAHA THE HON'BLE MR. JUSTICE C. R. SARMA

4.05.2009

Let a notice issue calling upon he respondents to show cause as to why an nterim order shall not be passed as prayed or; and/or why such further and other order(s) should not be passed as this court may deem fit and proper.

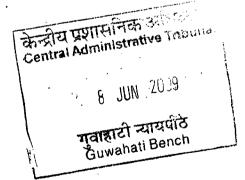
The Notice is made returnable within a period of four weeks.

Meanwhile, the impugned order dated 19.12.2008 passed by the learned Central Administrative Tribunal, Guwahati passed in Original Application (O.A.) No. 249 of 2007 all remain stayed.

Intendent (Copying Gauhati High Court Mentala Bench

Sed/- C.R. Severma. Sel/- U.B. Snhin Judge. Judge.

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Delarish Bar.